

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.417
IA/63/ND/2024, IA/950/ND/2024, IN
IB/626/ND/2021

IN THE MATTER OF:

State Bank of India Creditor	...	Applicant
Versus		
Govind Prasad Todi	...	Respondent

Under Section 95(1) of IBC, 2016.

Order delivered on 20.03.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Amrendra Kumar Singh
For the Respondent :
For the RP : Adv. Umesh Chand Goyal

(HEARING THROUGH PHYSICAL AND VIDEO CONFERENCING)

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned
to **26.04.2024**.

Sd/-
(Court Officer)